

# ACT No. XXVIII OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
22nd September, 1927.)

## An Act further to amend the Indian Income-tax Act, 1922, for certain purposes.

XI of 1922. **W**HEREAS it is expedient further to amend the Indian  
Income-tax Act, 1922, for the purposes hereinafter  
appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Income-tax (Amend- short title.  
ment) Act, 1927.

XI of 1922. 2. (1) In section 59 of the Indian Income-tax Act, 1922, Amendment of  
section 59, Act  
XI of 1922. after sub-section (2), the following sub-section shall be insert-  
ed, namely:—

“(3) In cases coming under clause (a) of sub-section (2),  
where the income, profits and gains liable to tax  
cannot be definitely ascertained, or can be ascer-  
tained only with an amount of trouble and expense  
to the assessee which, in the opinion of the Central  
Board of Revenue, is unreasonable, the rules made  
under that sub-section may—

(a) prescribe methods by which an estimate of such  
income, profits and gains may be made, and

(b) in cases coming under sub-clause (i) of clause (a)  
of sub-section (2), prescribe the proportion of the  
income which shall be deemed to be income, pro-  
fits and gains liable to tax,

and an assessment based on such estimate or pro-  
portion shall be deemed to be duly made in accord-  
ance with the provisions of this Act.”

(2) Sub-sections (3) and (4) of the same section shall be re-  
numbered as sub-sections (4) and (5), respectively.

Price 1 anna or 1½d.]

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